

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 177/MP/2011 and 179/MP/2011**

**Sub:** Liquidation of arrears payments in installments in respect of provisional orders/final orders passed by the Commission granting/determining the annual fixed charges for the period 2009-14 for Central Generating Stations namely National Hydro Power Corporation Ltd, NTPC Ltd and Transmission Licensee Namely Power Grid Corporation of India Ltd-Petition under 79 of the Electricity Act 2003 read with The CERC (Terms and Condition of Tariff) Regulations 2009

**Petition No. 179/MP/2011**

**Sub:** Liquidation of arrears payments in installments in respect of provisional orders/final orders passed by the Commission granting/determining the annual fixed charges for the period 2009-14 for Central Generating Stations namely, National Hydro Power Corporation Ltd., Damodar Valley Corporation Ltd, NTPC Ltd and Transmission Licensee, Namely Power Grid Corporation of India Ltd-Petition under 79 of the Electricity Act 2003 read with The CERC (Terms and Condition of Tariff) Regulations 2009

Date of hearing : 18.10.2011

Coram : Dr Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioners : BSES Rajdhani Power Limited, New Delhi  
BSES Yamuna Power Limited, New Delhi

Respondents : National Thermal Power Corporation Ltd.  
and Others

Parties present : Shri Dusyant Hanocha, Advocate for the  
Petitioners  
Miss Vijva, Advocate for the petitioners

## Record of Proceedings

None appeared on behalf of the petitioners when the matter was called for hearing. Subsequently, the learned counsel for the petitioner in his memo dated 18.10.2011 has submitted that due to heavy traffic, he got delayed and could not attend the hearing. He has further submitted that the parties are still in the process of settlement for which he sought adjournment of the hearing of the petition by three weeks.

2. In view of the submission of the counsel for the petitioner, the Commission agreed to grant an adjournment as the last opportunity.

3. Accordingly, the matter shall be listed for hearing on 13.12.2011.

Sd/-  
(T. Rout)  
Joint Chief (Law)